

(15)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

XXXXXX BOMBAY BENCH

O.A. No. 170/90
T.A. No.

198

DATE OF DECISION 25-9-92

Shri H.N.Wankhede

Petitioner

Shri S.Natarajan

Advocate for the Petitioner(s)

Versus

Union of India

Respondent

Shri C.R.Shinde

Advocate for the Respondent(s)

CORAM :

The Hon'ble Ms. Usha Savara, Member(A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

No.

MGIPRRND-12 CAT/86-3-12-86-15,000

Usha Savara
25-9-92
(Ms. Usha Savara)
Member(A)

(6)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
BOMBAY

O.A. No. 170/90

Shri H.N.Wankhede,
Bombay

...

Applicant

vs

Union of India
Through Regional
Executive Director
National Airport Authority
Bombay and 4 others

...

Respondents.

Coram: Hon'ble Ms. Usha Savara, Member(A)

Appearance:

Shri S.Natarajan
for the applicant

Shri C.R. Shinde for the
respondents.

Dated: 25-9-1992

Tribunal's Order

(Per: Ms. Usha Savara, Member(A))

This application has been filed against the order
conveying the decision of not permitting the applicant
to crossing the Efficiency Bar with effect from 1-7-87.

The applicant has also prayed for consequential benefits.
It is submitted by Shri Natarajan, who appeared for the
applicant that revision petition had been filed after the
appellate authority gave its order agreeing with the
decision of withholding of E.B. Shri C.R. Shinde who
appeared for the respondents submitted that the confidential
reports file of the applicant has been sent to the Secretary,
Ministry of Civil Aviation i.e. respondent No.5 and the
petition of the applicant is under consideration.

Shri Natarajan submits that the applicant would be satisfied if the respondent No.5 were to pass the order on the applicant's representation for a review, taking in to consideration the facts and circumstances stated by him in his review application. Shri Shinde had no objection to this. In the circumstances, the respondent No.5 i.e Secretary, Ministry of Civil Aviation, Sardar Patel Bhavan, New Delhi is directed to pass the order on the review application filed by the applicant. The order should be self-speaking and on the merits of the case, and should be passed within two months of communication of a copy of this order. The application is disposed of accordingly. There is no order as to costs.

Usha Savara
(Ms. Usha Savara) 9.92
Member(A)